



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.93 of 2021

This the 15th day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. A. K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Mahesh Atal
R/o 508, Jhelum Apartment
Plot No.8, Sector-5
Dwarka, New Delhi – 110 075. ... Applicant

(through Advocate Shri M. C. Dhingra)

Versus

1. Union of India
Through Secretary
Ministry of Health and Family Welfare
Nirman Bhawan, New Delhi – 110 001.

2. Indian Council of Medical Research
Through the Director
Ansari Nagar, Medical Exclave
New Delhi – 110 029. ... Respondents

(through Advocate: Sh. Hanu Bhaskar for respondent no.1
None for respondent no.2)

ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

In the present application, the applicant is aggrieved of non-disposal of his representation dated 07.02.2020 followed by a reminder dated 26.02.2020 (Annexure A-1



and Annexure A-2 respectively) preferred before the respondents seeking regularisation of his services.

2. Learned counsel for the applicant submits that the applicant was initially engaged to the post of Data Entry Operator-cum-Secretarial Assistant under the project titled "Study on proper length and width specifications for condom in different regions of the country and since then the applicant has been working under the respondents to the entire satisfaction of the authorities concerned. He submits that in spite of continuously working for more than 19 years, the applicant has not been considered for regularisation. He refers to the judgment dated 22.01.2020 passed by the Hon'ble High Court of Delhi in W.P.(C) No.1920/2016 and submits that in view of the judgment, the respondents were required to consider regularisation of the services of the applicant.

3. Issue notice. Shri Hanu Bhaskar, learned counsel, who appears for respondent no.1 accepts notice.

4. Learned counsel for the applicant submits that advance copy of the OA was served upon the respondent no.2 as well and he has also filed a proof of service in this regard. However, there is no representation on behalf of respondent no.2.



5. In the facts and circumstances, we are of the considered view that if the present OA is disposed of at this very stage with a direction to the respondents to consider the applicant's aforesaid representation and to dispose of the same by passing a reasoned and speaking order in a time bound manner, no prejudice is likely to be caused to the respondents.

6. In view of the aforesaid, without going into the merit of the OA, the present OA is disposed of with a direction to the respondents to consider the applicant's aforesaid representations dated 07.02.2020 and 26.02.2020 (Annexure A-1 & Annexure A-2 respectively) and to dispose of the same by passing a speaking order as expeditiously as possible and in any case within eight weeks of receipt of a copy of this order.

7. The OA is disposed of in the aforesaid terms. No costs.

(R.N. Singh)
Member (J)

(A. K. Bishnoi)
Member (A)

cc/uma/ns/